

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

**Item No. 102  
359/252/ND/2020**

**IN THE MATTER OF:**

**M/s. Sanjivani Associates Pvt. Ltd.**

**...APPELLANT**

**Vs**

**ROC**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 02.11.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant**

**:Mr. Sujeet Gupta and Mr. Devesh  
Malan, Advocates**

**For the ROC**

**:Mrs. Sweety Kumar, AROC**

**For the Income Tax Department**

**:**

**ORDER**

Heard the submissions made by the counsel for the petitioner/appellant. The counsel for the appellant has prayed for grant of time to obtain confirmation from the Income Tax Department regarding service of notice in the matter. AROC is present and prayed for 4 week's time. Therefore, four week's time is granted for ROC to file its reply. Post the matter to 4<sup>th</sup> December, 2020.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**

(Annu)